(d) The advice for strengthening works is taken from leading Institutes of the country like IITs. Core Committee has also been constituted to advise on various matters related to conservation and strengthening. The core conservation work is attended by the Archeological Survey of India (ASI). The strengthening works are being executed by Temple Administration and Works Department of PWD, Odisha. The site is regularly visited by officials of ASI, Temple Administration and PWD including members of Core Committee to ensure the quality of repair/restoration work.

## Funds spent by PSUs under CSR

\*149. SHRI TIRUCHI SIVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of funds spent by each Public Sector Undertaking (PSU) for Corporate Social Responsibility (CSR) during the last three years;
- (b) the areas of development in which the PSUs spend for CSR and the funds allocated to each such area of development; and
- (c) whether cases of non-compliance of the guidelines relating to spending on CSR have been reported during the last three years and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The details of funds spent by the Central Public Sector Enterprises (CPSEs) under Ministry of Commerce and Industry for Corporate Social Responsibility (CSR) during the last three years are as under:-

(₹ in lakhs)

CPSE	2013-14	2014-15	2015-16
MMTC Limited	63.41	46.90	45.50
PEC Limited.	287.67	214.67	33.07
State Trading Corporation of India Limited	118.10	24.20	50.78
(STC Limited)			
STCL Limited (STCL)*	Nil	Nil	Nil
ECGC Limited	840.78	355.62	1426.10
Indian Trade Promotion Organization (ITPO)	38.16	43.03	407.21
Tamil Nadu Trade Promotion Organization (TNTPO)**	2.00	3.00	35.82
Karnataka Trade Promotion Organization (KTPO)**	Nil	2.00	2.50

<sup>\*</sup>subsidiary of STC Limited which is suffering losses since 2009-10 and is presently under process of winding up

<sup>\*\*</sup>subsidiary of ITPO

- (b) The CPSEs spend the amount for Corporate Social Responsibility(CSR) activities on projects related to promotion of education, environmental sustainability, employment enhancing vocational skills, social welfare, sanitation and hygiene, promotion of health care/preventive health care, etc. No sectoral allocation of funds for CSR is done by the CPSEs.
- (c) No case of non-compliance of guidelines relating to spending of CSR by CPSEs has been reported during the last three years, except for an audit query with respect to carry forward of ₹ 2.53 crore by ITPO from the year 2015-16 to 2016-17.

## Crimes committed against SCs, STs and OBCs

\*150. SHRI P. L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total crimes committed against persons belonging to SCs, STs, OBCs and others, State-wise in the years 2014, 2015 and 2016;
- (b) the crime rate against persons belonging to SCs, STs, OBCs and others State-wise in the years 2014, 2015 and 2016;
- (c) whether it is a fact that crime rate against SC and ST communities has increased in the last three years, if so, the details thereof; and
- (d) the steps taken by Government to ensure protection of Scheduled Castes and Scheduled Tribes in the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The State-wise data relating to total crimes committed and crime rate against persons belonging to SCs and STs from the year 2013 to 2015 are given in Statement-I and Statement-II respectively (See below). In 2014, the proforma for collection of data was revised by adding new crime head i.e. atrocities cases (Indian Penal Code alongwith Scheduled Castes and Scheduled Tribes Prevention of Atrocities Act (PoA Act) as well as non-atrocities cases (IPC without SC/ST(PoA Act). No data on total crimes committed and crime rate against OBC is collected Centrally.

(d) As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes, within their jurisdiction including crimes against members of Scheduled Castes, Scheduled Tribes, and OBCs lies with the State Government/Union Territory Administration. With an objective to deliver justice to members of SCs and STs, the PoA Act has been amended in 2016,